

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:2662

ANSWERED ON:02.08.2016

Implementation of NFSA and future

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Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the salient features of the National Food Security Act (NFSA) along with the number of beneficiaries covered and the details of commodities distributed under the Public Distribution system/National Food Security Act in the country, during the last two years and the current year, State/UT-wise;
- (b) whether the Government has received any request from the States to include more commodities and increase allocation and if so, the details thereof and the action taken by the Government in this regard;
- (c) whether the Supreme Court has recently made critical observation about the non-implementation of NFSA by some States and if so, the details thereof and the response of the Government thereto; and
- (d) the steps taken to bring transparency and check irregularities/ diversion under NFSA?

Answer

MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SHRI C. R. CHAUDHARY)

(a) : The salient features of the National Food Security Act, 2013 (NFSA) is at Annexure-I.

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The Act is being implemented in 34 States/Union Territories (UTs) and the number of beneficiaries being covered in these States/UTs is at Annexure – II.

State/UT-wise details of foodgrains distributed under the Public Distribution System (PDS)/National Food Security Act, during the last two years and the current year is at Annexure – III (a & b).

(b) : Requests have been received from some States/UTs for higher coverage under NFSA for receiving subsidized foodgrains. However, since a uniform methodology has been adopted for determining States/UTs-wise coverage, it has not been possible to agree to such requests.

(c) : In Writ Petition (C) No. 857 of 2015 – Swaraj Abhiyan Vs Union of India and Others – the Supreme Court inter alia commented on delay in implementation of NFSA by States/UTs.

Implementation of NFSA is regularly reviewed/ monitored at various levels. As a result, the Act is being implemented in 34 States/UTs.

(d) : The Government is implementing a Plan Scheme on 'End-to-end Computerisation of Targeted Public Distribution System (TPDS) Operations' on cost sharing basis with the States/UTs. The Scheme comprises activities, namely, digitization of ration cards/beneficiary and other databases, computerization of supply-chain management, setting up of transparency portals and grievance redressal mechanisms, to enable removal of bogus/ineligible ration cards, facilitate distribution of foodgrains to intended beneficiaries at fair price shops (FPS), check leakages and diversions etc.

Annexure-I

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF THE UNSTARRED QUESTION NO. 2662 DUE FOR ANSWER ON 02.08.2016 IN LOK SABHA

SALIENT FEATURES OF THE NATIONAL FOOD SECURITY ACT, 2013

i. Coverage and entitlement under Targeted Public Distribution System (TPDS): Upto 75% of the rural population and 50% of the urban population will be covered under TPDS, with uniform entitlement of 5 kg per person per month. However, since Antyodaya Anna Yojana (AAY) households constitute poorest of the poor, and are presently entitled to 35 kg per household per month, entitlement of existing AAY households has been protected at 35 kg per household per month.

ii. State-wise coverage: Corresponding to the all India coverage of 75% and 50% in the rural and urban areas, State-wise coverage will be determined by the Central Government. Planning Commission (now NITI Aayog) has determined the State-wise coverage by using the NSS Household Consumption Expenditure Survey data for 2011-12.

iii. Subsidized prices under TPDS and their revision: Foodgrains under TPDS will be made available at subsidized prices of Rs. 3/2/1 per kg for rice, wheat and coarse grains respectively for a period of three years from the date of commencement of the Act. Thereafter prices may be as fixed by the Central Government, but not exceeding MSP (derived MSP in case of rice).

iv. In case, any State's allocation based on the coverage and foodgrains entitlements under the Act is lower than their allocation under erstwhile TPDS, it will be protected upto the level of average offtake during 2010-11 to 2012-13, at prices to be determined by the Central Government. Existing prices for APL households i.e. Rs. 6.10 per kg for wheat and Rs 8.30 per kg for rice has been determined as issue prices for the additional allocation to protect the past average offtake under erstwhile TPDS.

v. Identification of Households: Within the coverage under TPDS determined for each State, the work of identification of eligible households is to be done by States/UTs.

vi. Nutritional Support to women and children: Pregnant women and lactating mothers and children in the age group of 6 months to 14 years will be entitled to meals, free of cost, as per prescribed nutritional norms under Integrated Child Development Services (ICDS) and Mid-Day Meal (MDM) schemes. Higher nutritional norms have been prescribed for malnourished children upto 6 years of age.

- vii. Maternity Benefit: Pregnant women and lactating mothers will also be entitled to receive maternity benefit of not less than Rs. 6,000.
- viii. Women Empowerment: Eldest woman of the household of age 18 years or above to be the head of the household for the purpose of issuing of ration cards.
- ix. Grievance Redressal Mechanism: Grievance redressal mechanism at the District and State levels. States have the flexibility to use the existing machinery or set up separate mechanism.
- x. Cost of intra-State transportation & handling of foodgrains and FPS Dealers' margin: Central Government will provide assistance to States in meeting the expenditure incurred by them on transportation of foodgrains within the State, its handling and FPS dealers' margin as per norms to be devised for this purpose.
- xi. Transparency and Accountability: Provisions have been made for disclosure of records relating to PDS, social audits and setting up of Vigilance Committees in order to ensure transparency and accountability.
- xii. Food Security Allowance: Provision for food security allowance to entitled beneficiaries in case of non-supply of entitled foodgrains or meals.
- xiii. Penalty: Provision for penalty on public servant or authority, to be imposed by the State Food Commission, in case of failure to comply with the relief recommended by the District Grievance Redressal Officer.

Annexure-II

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF THE UNSTARRED QUESTION NO. 2662 DUE FOR ANSWER ON 02.08.2016 IN LOK SABHA

Number of Persons covered under National Food Security Act, 2013 (NFSA)

(As on 26.07.2016)

Sl No.

States/ UTs

Number of persons being covered under NFSA (in lakh)

1. Andhra Pradesh
268.21
2. Arunachal Pradesh
8.21
3. Assam
251.35
4. Bihar
857.12
5. Chhattisgarh
200.77
6. Delhi
72.73
7. Goa
5.20
8. Gujarat
338.47
9. Haryana
126.49
10. Himachal Pradesh
27.74
11. Jammu & Kashmir
74.13
12. Jharkhand
259.41
13. Karnataka
401.93
14. Madhya Pradesh
529.61
15. Maharashtra
700.17
16. Manipur

21.19
 17.
 Meghalaya
 21.40
 18.
 Mizoram
 6.67
 19.
 Nagaland
 4.33
 20.
 Odisha
 318.92
 21.
 Punjab
 141.45
 22.
 Rajasthan
 446.62
 23.
 Sikkim
 3.77
 24.
 Telangana
 191.62
 25.
 Tripura
 25.01
 26.
 Uttar Pradesh
 1436.07
 27.
 Uttarakhand
 61.94
 28.
 West Bengal
 552.33
 29.
 A&N Islands
 0.55
 30.
 Daman & Diu
 1.0246
 31.
 Dadra & Nagar Haveli
 1.82
 32.
 Lakshadweep
 0.22
 33.
 Chandigarh
 2.10
 34.
 Puducherry
 5.82
 Total
 7364.40

Annexure-III (a)

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF THE UNSTARRED QUESTION NO. 2662 DUE FOR ANSWER ON 02.08.2016 IN LOK SABHA

STATE/UT-WISE DETAILS OF ALLOCATION OF FOODGRAINS UNDER THE PUBLIC DISTRIBUTION SYSTEM/NATIONAL FOOD SECURITY ACT

(In thousand tons)

Sl.

No

STATES/UTs

2014-15

2015-16

2016-17

(Up to June, 16)

Rice
Wheat*
Rice
Wheat*
Rice
Wheat*
1
Andhra Pradesh
2472.473
157.320
1953.871
156.383
433.332
34.629
2
Arunachal Pradesh
101.556
0.000
101.556
0.000
22.248
0.000
3
Assam
1511.175
378.919
1429.260
382.664
390.699
24.816
4
Bihar
2948.940
1965.960
3144.764
2096.511
824.079
549.387
5
Chhatisgarh
1337.466
0.000
1384.056
0.000
346.014
0.000
6
Delhi
81.467
275.226
87.669
336.831
23.182
89.260
7
Goa
55.933
7.215
52.436
9.256
12.537
2.214
8
Gujarat
627.728
1460.067
326.376
1758.732
82.512
444.726
9

Haryana
0.000
795.000
0.000
795.000
0.000
198.750
10
Himachal Pradesh
184.092
323.904
184.092
323.904
46.091
80.910
11
Jammu & Kashmir
533.172
223.632
532.500
223.352
132.285
55.485
12
Jharkhand
1227.007
132.435
1283.460
176.688
346.213
44.199
13
Karnataka
2422.132
120.525
2032.403
576.433
495.000
157.209
14
Kerala
1234.322
240.027
1187.220
285.468
250.431
56.220
15
Madhya Pradesh
763.298
2430.949
847.506
2542.509
217.002
651.006
16
Maharashtra
1986.999
2540.493
2021.100
2584.092
505.275
646.023
17
Manipur
153.154
18.225
137.868
33.084
35.391
0.000

18
Meghalaya
169.181
19.677
159.558
26.926
36.843
7.158
19
Mizoram
62.652
7.488
62.325
7.449
14.684
1.755
20
Nagaland
99.716
27.160
94.284
32.592
23.571
8.148
21
Odisha
1844.936
348.045
1655.354
444.585
413.803
96.759
22
Punjab
0.000
870.120
0.000
870.120
0.000
217.530
23
Rajasthan
0.000
2791.572
0.000
2791.572
0.000
697.893
24
Sikkim
41.340
2.943
41.172
3.120
10.176
0.906
25
Tamil Nadu
3557.436
165.396
3557.436
165.396
889.359
41.349
26
Telangana
1138.113
58.332
1356.996
108.684
309.696

24.804
27
Tripura
275.157
28.092
257.945
26.486
60.683
7.068
28
Uttar Pradesh
3423.076
3851.697
2819.643
4652.720
851.631
1423.025
29
Uttrakhand
246.844
265.803
232.632
274.860
70.602
55.146
30
West Bengal
1824.004
2036.967
1400.883
2218.113
335.211
568.077
31
A&N Islands
23.205
10.815
22.835
10.814
4.946
2.445
32
Chandigarh
5.239
25.973
2.460
10.545
0.000
0.000
33
D&N Haveli
9.702
0.768
9.475
0.866
2.055
0.189
34
Daman & Diu
3.396
2.265
2.741
3.051
0.712
0.793
35
Lakshadweep
4.620
0.000
4.620
0.000

1.155
0.000
36
Puducherry
50.922
9.450
19.880
5.250
0.000
0.000
TOTAL
30420.453
21592.460
28406.376
23934.056
7187.418
6187.879
* including coarsegrains

Annexure-III (b)

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF THE UNSTARRED QUESTION NO. 2662 DUE FOR ANSWER ON 02.08.2016 IN LOK SABHA

STATE/UT-WISE DETAILS OF SPECIAL ADHOC ADDITIONAL ALLOCATION OF FOODGRAINS UNDER THE PUBLIC DISTRIBUTION SYSTEM

(In thousand tons)

S. No.

STATES/UTs

2014-15

2015-16

2016-17

(Up to June, 16)

Rice

Wheat*

Rice

Wheat*

Rice

Wheat*

1

Andhra Pradesh

209.009

7.788

109.024

12.112

2

Arunachal Pradesh

7.307

0.396

6.012

1.584

3

Assam

142.828

0

93.864

4

Bihar

0

0

5

Chhatisgarh

0

0

6

Delhi

0

0

7

Goa

3.641

0.093

2.208

0.248
8
Gujarat
135.83
29.088
46.212
116.352
9
Haryana
0
0
10
Himachal Pradesh
0
0
11
Jammu & Kashmir
52.675
4.569
31.8
15.23
12
Jharkhand
181.647
4.59
82.614
9.18
13
Karnataka
0
0
14
Kerala
112.343
8.547
84.984
34.188
23.694
3.064
15
Madhya Pradesh
0
0
16
Maharashtra
0
0
17
Manipur
12.512
0.402
11.124
1.608
18
Meghalaya
13.887
0.351
10.53
1.17
19
Mizoram
5.159
0.129
4.301
0.473
20
Nagaland
8.995
0.651
6.9
2.604

0.651
0.651
21
Odisha
250.237
6.324
145.993
16.225
22
Punjab
0
0
23
Rajasthan
0
0
24
Sikkim
3.262
0.084
2.47
0.28
25
Tamil Nadu
368.982
9.324
335.628
37.296
9.324
4.892
26
Telangana
99.273
58.44
6.492
27
Tripura
22.384
0.567
8.485
0.945
28
Uttar Pradesh
748.864
81.843
450.549
300.091
29
Uttrakhand
34.059
4.677
9.738
9.354
30
West Bengal
358.615
44.274
167.442
141.007
31
A&N Islands
2.057
0.12
1.529
0.44
32
Chandigarh
0
0
33
D&N Haveli

1.35
0.054
1.078
0.198
34
Daman & Diu
0.2591
0.012
0.126
0.028
35
Lakshadweep
0.227
0.006
0.102
0.012
36
Puducherry
6.374
0.162
2.415
0.27
GRAND TOTAL
2781.7761
204.051
1673.568
707.387
33.669
8.607
* including coarsegrains
